POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR PUBLIC SHAREHOLDERS OF

INDITRADE CAPITAL LIMITED

Registered Office: XXXVI - 202, J. J. Complex, Diary Methanam Road, Edappally, Kochi - 682 024, Kerala, India
Tel No.: 0484 - 3006000; Fax: 0484 - 2409922

This advertisement ("**Post-Offer Advertisement**") is being issued by IL&FS Capital Advisors Limited ("**Manager**"/"**Manager to the Offer**") for and on behalf of Mr. Sudip Bandyopadhyay (the "**Acquirer 1**"), Juno Moneta Technologies Private Limited (the "**Acquirer 2**") and A. T. Invofin India Private Limited (the "**Acquirer 3**") (hereinafter collectively referred to as "**Acquirers**") pursuant to Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations**") in respect of the Open Offer to acquire upto 6,113,445 (Sixty One Lakh Thirteen Thousand Four Hundred and Forty Five) fully paid up equity shares of ₹ 10/- each ("**Equity Share**") constituting 26% (Twenty Six Percent) of the Emerging Voting Share Capital ("**Offer Shares**") of Inditrade Capital Limited (the "**Target Company**") (the "**Offer**").

The DPS with respect to this Offer was published on Monday, September 14, 2015 in all editions of Financial Express (English), Jansatta (Hindi), Mumbai edition of Navshakti (Marathi) and Kochi edition of Deshabhimani (Malyalam).

Terms used but not defined in this Post-Offer Advertisement shall have the same meaning assigned to such terms in the PA, the DPS and the LoF.

1. **Name of the Target Company** : Inditrade Capital Limited
2. **Name of the Acquirers** :
   1. Mr. Sudip Bandyopadhyay
   2. Juno Moneta Technologies Private Limited
   3. A. T. Invofin India Private Limited
3. **Name of the Manager to the Offer** : IL&FS Capital Advisors Limited
4. **Name of the Registrar to the Offer** : Bigshare Services Private Limited
5. **Offer Details** :
   a. **Date of Opening of the Offer** Tuesday, February 16, 2016
   b. **Date of Closing of the Offer** Tuesday, March 01, 2016
6. **Date of Payment of Consideration** : Thursday, March 10, 2016
7. **Details of Acquisition** :

S. No.	Particulars	Proposed in the Offer Document (Letter of Offer)	Actuals
7.1	Offer Price	₹ 42.50/- per Equity Share	₹ 42.50/- per Equity Share
7.2	Aggregate number of Equity Shares tendered	6,113,445	6,887,028
7.3	Aggregate number of Equity Shares accepted	6,113,445	6,113,445
7.4	Size of the Offer (number of Equity Shares multiplied by Offer Price per Equity Share)	₹ 259,821,412.50	₹ 259,821,412.50
7.5	Shareholding of Acquirers before Agreement/ Public Announcement		
	• Number	NIL	NIL
	• % of total voting share capital of Target Company	NIL	NIL
7.6	Equity Shares acquired by way of Agreement		
	• Number	11,380,000	10,646,995*
	• % of total voting share capital of Target Company	48.73%	45.59%
7.7	Equity Shares acquired by way of Open Offer		
	• Number	6,113,445	6,113,445
	• % of total voting share capital of Target Company	26.18%	26.18%
7.8	Equity Shares acquired after Detailed Public Statement • Number of Equity Shares Acquired • Price of the Equity Shares Acquired • % of total voting share capital of Target Company	NIL	NIL
7.9	Post Offer shareholding of Acquirers		
	• Number	17,493,445	16,760,440
	• % of total voting share capital of Target Company	74.91%	71.77%
7.10	Pre & Post Offer Shareholding of Public • Number of Equity Shares • % of total voting share capital of Target Company	**Pre Offer:** 11,821,068 (50.62%) **Post Offer:** 5,859,181 (25.09%)	**Pre Offer:** 11,821,068 (50.62%) **Post Offer:** 6,592,186 (28.23%)

**The Acquirer 2 acquired 10,646,995 Equity Shares i.e. 45.59% of the voting share capital of the Target Company on March 02, 2016*

The Acquirers have acquired 10,646,995 Equity Shares representing 45.59% of the voting share capital of the Target Company as against 11,380,000 Equity Shares representing 48.73% of the voting share capital of the Target Company as contemplated under the Share Purchase Agreement dated September 07, 2015. Further the Acquirers have decided not to acquire 733,005 Equity Shares constituting 3.14% of the voting share capital of the Target Company.

Acquirer 1, Acquirer 2 & its directors and Acquirer 3 & its directors accept, jointly and severally, full responsibility for the information contained in this Post-Offer Advertisement and shall be jointly and severally responsible for fulfilment of obligations under the SEBI (SAST) Regulations in respect of this Offer.

A copy of this Post-Offer Advertisement will also be available on SEBI's website at www.sebi.gov.in, BSE Limited and at the Registered Office of the Target Company.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

IL&FS | Capital Advisors

IL&FS CAPITAL ADVISORS LIMITED
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E-mail: icl.openoffer@ilfsindia.com
Contact Person: Mr. Priyankar Shetty
SEBI Registration No.: INM000011955

Place : Mumbai **Date :** March 14, 2016

PRESSMAN

Size: 12(w) x 27(h)